

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

T. P. No.25/397/398/GB/2016
(C.P. No.992 of 2011)

Under Section: 397/398 of the Companies Act, 1956

In the matter of:

Deba Kumar Hazarika & others ... Petitioners
-versus-
Assam Chemicals & Pharmaceuticals (P) Ltd.,
& others ... Respondents

Order delivered on 12-01-2018

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the petitioners : None

For the respondents No.3 & 4 : Mr. A. K. Choudhury, Advocate

ORDER

Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

None appears for the petitioners today. Mr. A. K. Choudhury, learned Advocate appeared before the Bench today representing the respondents No.3 and 4. The learned counsel for the other respondents are not present.

2. The learned counsel for the respondents No.3 and 4 submits that the respondents were not aware of posting of the case today and they came to know about it only on yesterday evening. As such, the learned counsel for the respondents No.3 and 4 remained present for today and, therefore, prays for adjournment of the proceeding for some time.

3. In view of above, I am of the opinion that the prayer of the learned counsel seeking adjournment of the proceeding in hand needs to be accepted. Accordingly, I do so.

4. Registry is directed to inform all concerned and list the matter on 02nd February, 2018.

Sd/-
Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 12th January, 2018
Deka/12-01-2018